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Nitesh Raj Vs The State of Jharkhand, The Principal Secretary,
Department of Personnel and Administrative Reforms, Government of
Jharkhand, Ranchi, The Jharkhand Public Service commission, Ranchi
and The Chairman, Jharkhand Public Service Commission, Ranchi

Writ Petition (S) No. 4423 of 2012

Court: Jharkhand High Court

Date of Decision: Nov. 6, 2012 Hon'ble Judges: Alok Singh, J

Bench: Single Bench

Advocate: Rajeev Kumar and Vijay Ranjan Sinha, for the Appellant; Arbind Kumar, J.C. to G.P.

II for the State and Mr. Sanjay Piprawal, Advocate for the J.P.S.C., for the Respondent

Final Decision: Dismissed

Judgement

Alok Singh

1. Prayer made in the present writ petition is to issue a writ of mandamus commanding the respondent- Jharkhand Public Service Commission to

prepare fresh merit list of the 2nd Civil Services Examination from the candidates, who were not selected in the original merit list, on the ground

that merit list prepared of the 2nd Civil Services Examination is being investigated by the CBI, on the direction issued by this Court and the

selected and appointed candidates of the merit list of the 2nd Civil Services Examination were directed by this Court not to work during the

pendency of the investigation and the matter is sub-judice before the Hon"ble Apex Court. In the firm opinion of this Court, merely because first

merit list of 2nd Civil Services Examination is being investigated by the CBI, no direction can be issued to the Jharkhand Public Service

Commission to prepare a fresh merit list from the candidates, who were not selected in the first merit list.

2. The present petition is misconceived and is hereby dismissed.